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LIC (1975—79) which are still current are as under:—

Age	Expectation of life on the basis of	
(X)	Mortality Tables LIC (1970-73)	LIC (1975—79)
25	46.63	46.89
30	41.91	42.13
35	37.21	37.37
40	32.58	32.68
45	28.10	28.11

(c) No. revision is contemplated at present. However, the rates of premium are constantly under review and changes are effected as and when found possible and necessary.

साधारण बीमा निगम तथा जीवन बीमा निगम द्वारा बट्टे खाते डाली गई राशियां

1949. श्री राम अवधेश सिंह: क्या विक्त मंत्री 25 फरवरी, 1992 को राज्य सभा में तारंकित प्रश्न 1 के दिए गए उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि:

- (क) पिछले पांच वर्षों के दौरान साधारण बीमा निगम तथा जीवन बीमा निगम द्वारा अलग-अलग कुल कितनी राशि बट्टे खाते डाली गई है और इससे संबद्ध पक्षकारों की पूरी सुची क्या है; और
- (ख) क्या सरकार इस सूची में दर्ज प्रथम पांच पक्षकारों की ओर बकाया राशियों के बारे में कोई जांच करवाने का विचार है?

वित्त मंत्रालय में राज्य मंत्री (श्री दलकीर सिंह):
(क) भारतीय साधारण बीमा निगम ने पिछले पांच वर्षों
के दौरान बाहरी पक्षकारों से देग्न राशियों के संबंध में
किसी भी राशि को बट्टे खाते नहीं डाला था। 1956 में
भारत में जीवन बीमा कारोबार का राष्ट्रीयकरण होने से
पहले तत्कालीन यूनिटों द्वारा दिए गए ऋणों और निवेशों
आदि को छोड़कर, भारतीय जीवन बीमा निगम ने पिछले
पांच वर्षों के दौरान बाहरी पक्षकारों से देय राशियों के
संबंध में किसी भी राशि को बटटे खाते नहीं डाला है।

(खा) प्रश्न हो नहीं उठताः

National Confederation of Bank Employee's Representation on Narasimham Committee Report

1950. SHRI ANANT RAM JAISWAL: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the National confederation of Bank Employees have submitted to Government its view on the

recommendations of the Narasimham Committee: and

(b) if so, what are the details of these views and what is Government's reaction thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) The National Confederation of Bank Employees (NCBE) has welcomed the recommendations regarding merger of banks, reduction in SLR and CRR, constitution of Special Tribunals for speedy recovery, fixing up of interest rates in relation to market conditions, depoliticisation of appointments to the top executive posts and constitution of Boards of the Banks etc.

NCBE has opposed recommendations pertaining to liberalisation of policy for allowing foreign banks to open offices, joint ventures between foreign banks and Indian banks, policy declaration against further nationalisation of banks, closure or opening of branches on commercial judgement of banks, reduction in credit target for priority sector, creation of subsidiaries by public sector banks to take over their rural branches and sponsored regional rural banks and issue of fresh capital by some banks to the public through the capital market to achieve capital adequacy ratio.

Government have taken note of the views of the Confederation.

Study on Working of Mutual Funds

1951. SHRI RAMACHANDRAN PILLAI: Will the Minister of FINANCE be pleased to state:

- (a) whether any study has made on the working of the mutual funds in -the country and if so, what are the details thereof: and
- (b) what measures Government propose to take to regulate the operation of the mutual funds and safeguard the interest of the investors?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) No study has specifically been made of the working of the Mutual Funds in the country.

(b) Government have, on February 14, 1992, issued a comprehensive set of

prudential guidelines for the development and regulation of all Mutual Funds which invest primarily in the capital market and for ensuring investor protection. The regulatory frame work under these guidelines includes inter alia authorisation of Mutual Funds by the Securities and Exchange Board of India on the basis of certain eligibility criteria, restrictions on their business activities, disclosure and accounting requirements, and penal provisions for violation of these guidelines.

Floating of Bonds by Maharashtra

1952. SHRI PRAMOD MAHAJAN: Will the Minister of FINANCE be pleased to to state:

- (a) whether it is fact that Government of Maharashtra have proposed to the Central Government for public borrowing through Bonds for accelerating completion of Irrigation projects in Maharashtra; and
- (b) if so, what are the details thereof and what decision has been taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) & (b) The Government of Maharashtra had sent a proposal seeking approval to float bonds worth about Rs.750 crores for financing irrigation projects in the State. Approval could not be granted to this proposal as the scheme of public sector bonds applies only to Central Public Sector undertakings.

Pending Loan Application with S.B.I., Pilkhuva in Uttar Pradesh

1953. SHRI GURUDAS DAS GUPTA: SHRI N.E. BALARAM: Will the Minister of FINANCE be pleased to to state:

- (a) whether it is a fact that loan application from weavers are pending with the State Bank of India, Pilkhuva in Uttar Pradesh since 18 March, 1986;
- (b) whether it is also a fact that loan applicants and those who have already been granted loans are being harassed by the State Bank of India authorities;
 - (c) if so, what are the details thereof;
- (d) what action Government propose to take against the Bank in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (d) State Bank of India (SBI) has reported that no application received by the said branch in 1986 is pending. The banks recover their dues from borrowers as a part of their normal banking activities. The defaulting borrowers are a dvised by them to regularise their accounts by issue of notices, personal contacts etc. In some cases, legal proceedings are also taken up against the borrowers for effecting recoveries. Any specific complaint of harassment of any borrower, whenever received, is looked into by the bank.

Operation of Mediclaim Policy

1954. SHRIMATI PRATIBHA SINGH: Will the Minister of FINANCE be pleased to to state:

- <a) whether it is a fact that General Insurance Corporation of India and its four subsidiaries had tied up arrangements with hospitals nursing homes, diagnostic centres in Delhi for the benefit of mediclaim policy holders wherein they could get medical bill reimbursed direct from the Insurance companies;</p>
- (b) if so, what are the names of such hospitals, nursing homes, diagnostic centres affiliated with insurance companies, company-wise;
- (c) if not, what alternative steps are proposed in the matter so that policy holders are not harassed and ignored;
- (d) whether insurance companies are issuing credit cards to mediclaim policy holders incorporating the maximum amount limit that could be availed and establish identification, if so, what are the details thereof; and
- (e) if not, what alternative remedial measures are proposed to provide necessary safeguards?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c) Yes, Sir. The General Insurance Corporation of India and its four subsidiary companies have entered into tie-up arrangement with Batra Hospital in Delhi. In addition,